

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 442/(MAH)/2017

CORAM:

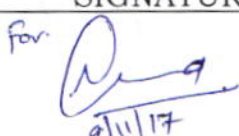
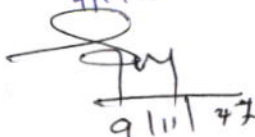
Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Union Roadways Ltd.  
V/s  
Sonachi Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Seema J. Verma	Adv. for Petitioner	for.  9/11/17
2	SANJAY ADSULE	Petitioner MKTG EXE	 9/11/17

**ORDER**

**T.C.P. No. 442/I&BC/NCLT/MB/MAH/2016**

1. One of the Representative of the Petitioner is present.
2. He stated that a Consent Terms is to be filed, hence seeking time.
3. Adjourned to **27.11.2017**.

**Sd/-**

**Bhaskara Pantula Mohan**  
**Member (Judicial)**

09.11.2017

ah

**Sd/-**

**M.K. Shrawat**  
**Member (Judicial)**

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT  
MUMBAI**

**TRANSFER COMPANY PETITION 442 OF 2017**

COMPANY PETITION (L) NO. 922 OF 2016 ( High Court)

M/s. Union Roadways Ltd ).....Petitioner

VERSUS

M/s. Sonachi Industries Limited. ).....Respondent

**CONSENT TERMS BETWEEN PETITIONER AND RESPONDENT**

The Petitioner and Respondent have agreed to settle the above caption matter as under.

1. The Petitioner have filed the above petition against Respondent for winding up or For appointing Insolvency and Resolution Professional for claim of Rs. 7,04,485/- (Seven Lakh four Thousand four Hundred and eighty five only) as mention in Exhibit-M petitioner claim in the Petition and Respondent after service of Notice agreed to settle their dispute and enter into consent terms.
2. The Petitioner and Respondent have agreed to settle their dispute where the Respondent has agreed to pay total amount of the claim ;of the petitioner of Rs. 7,04,485/- in Seven installment.
3. In view thereof, it is agreed by and between the parties that the Respondent will pay the aforesaid outstanding amount of Rs. 7,04,485/- /-



(Seven Lakh four Thousand four Hundred and eighty five only) to the  
Petitioner as follows.

a. Rs. 1,00,000/- ( One lakh only ) by the way of Demand draft  
No. \_\_\_\_\_ issued for \_\_\_\_\_ .

b. Rs. 1,00,000/- ( One lakh only ) by the way of Demand draft  
No. \_\_\_\_\_ issued for \_\_\_\_\_ .

c. Rs. 1,00,000/- ( One lakh only ) by the way of Demand draft  
No. \_\_\_\_\_ issued for \_\_\_\_\_ .

d. Rs. 1,00,000/- ( One lakh only ) by the way of Demand draft  
No. \_\_\_\_\_ issued for \_\_\_\_\_ .

e. Rs. 1,00,000/- ( One lakh only ) by the way of Demand draft  
No. \_\_\_\_\_ issued for \_\_\_\_\_ .

f. Rs. 1,00,000/- ( One lakh only ) by the way of Demand draft  
No. \_\_\_\_\_ issued for \_\_\_\_\_ .

g. Rs. 1,04,485/- ( One lakh four thousand four hundred and eighty five  
only ) by the way of Demand draft No. \_\_\_\_\_ issued for

\_\_\_\_\_ .

5. It is agreed between parties that if there is any default in making payment of installment , the petition filed by the petitioner stand admitted and No further extension shall be granted to Respondent to make the respective outstanding installment.

6. It is agreed by and between the parties that in case the Respondent defaults in paying any of the installments as stipulated in **Paragraph 3(a) to (g)** read with the **paragraph 5** herein above, the Company Petition filed by the Petitioners before the Hon'ble National Company Law Tribunal, Bench Mumbai shall stand admitted as per claim in the Petition without further reference to the Court.

7. On receiving full payment as more particularly stated hereinabove by \_\_\_\_\_, or 21 days thereafter, the Petition Shall stand Withdrawn. Any Claims pertaining to the Present Petition and/or/ made by the Petitioner against the Respondent in this Petition Shall Stand Settled in lieu of these payments made.

8. All Contentions of parties raised in this Petition are kept open.

9. It is clarified that the signatories to this settlement terms have due authority to enter into the consent terms and bind their respective companies. Board Resolutions authorizing the respective representatives to execute these Consent Terms is attached herewith.

10. Issuance of the Certified Copy of the order be expedited.

These Consent Terms are agreed on \_\_\_\_\_ day of \_\_\_\_\_, 2017.

Union Roadways Ltd.

PETITIONER

M/s. Sonachi Industries Limited.

RESPONDENT

ADVOCATES FOR THE PETITIONER

ADVOCATES FOR THE RESPONDENT

Date:

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT  
MUMBAI

**TRANSFER COMPANY PETITION 442 OF 2017**

COMPANY PETITION (L) NO. 922 OF 2016 ( High Court)

M/s. Union Roadways Ltd ).....Applicant

VERSUS

M/s. Sonachi Industries Limited. ).....Respondent

CONSENT TERMS

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Dated this \_\_\_\_ day of \_\_\_\_\_, 2017